GOVERNMENT OF INDIA ENVIRONMENT, FORESTS AND CLIMATE CHANGE LOK SABHA

UNSTARRED QUESTION NO:4598 ANSWERED ON:21.04.2015 VIOLATION OF LAWS Chaudhary Shri P.P.

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether inadequate, unskilled and corrupt implementation machinery and abnormal delays in disposal of court cases has led to gross violation of the stringent provisions of the Environment (Protection) Act and the Forest Conservation Act;
- (b) if so, the details thereof alongwith the pending cases, State-wise; and
- (c) the action plan formulated for quick disposal of the said cases?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (c) The information is being collected and will be laid on the Table of the House.